

12.22 hrs.

PAPERS LAID ON THE TABLE

REPORT OF INDIAN DELEGATION TO THE
MEETINGS OF BOARD OF GOVERNORS
OF I.M.F., ETC.

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of Report of the Indian Delegation to the Fifteen Annual Meeting of the Boards of Governors of the International Monetary Fund and International Bank for Reconstruction and Development and the Fourth Annual Meeting of the Board of Governors of the International Finance Corporation. [Placed in Library. See No. LT-2547/60].

AMENDMENT TO COAL MINES (CONSERVATION AND SAFETY) RULES

The Minister of Steel Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of Notification No. G.S.R. 1456 dated the 10th December, 1960 making certain amendment to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-2548/60].

CORRIGENDUM TO MINERAL CONCESSION RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table a copy of Notification No. G.S.R. 1459 dated the 10th December, 1960 containing corrigendum to the Mineral Concession Rules, 1960, under sub-section (1) of Section 28 of the Mines and Minerals. (Regulation and Development) Act, 1957—[Placed in Library. See No. LT-2549/60].

ESTIMATES COMMITTEE

NINETY-NINTH REPORT

Shri Dasappa (Bangalore): I beg to present the Ninety-ninth Report of the Estimates Committee on the Ministry of Health on the action taken by

Government on the recommendations contained in the Thirty-sixth Report (Second Lok Sabha) of the Estimates Committee on the Ministry of Health Medical Services (PART I).

12.23 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCEOFFENSIVE LAUNCHED BY JOTEDARS
AGAINST KURFA SUB-TENANTS IN
TRIPURA

Shri Dasaratha Deb (Tripura): Under Rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The situation arising out of the offensive reported to have been launched by Jotedars against 'Kurfa' sub-tenants at Baisnabpur in Tripura."

The Minister of Home Affairs (Shri G. B. Pant): May I place this statement on the Table of the House, because it does not interest a vast majority of the House?

Mr. Speaker: Yes.

Shri Dasaratha Deb: He can give a brief summary of the statement.

Shri G. B. Pant: I am placing the whole statement on the Table. [See Appendix III, annexure No. 87].

Shri Dasaratha Deb: I may be allowed to put some questions. May I know if the Government are aware that those Mag tenants have been occupying the land in question for the last 40 years and the ex-District Magistrate, Shri M. Ramunny had issued order to the S.D.O., Sabroom to see that the Mag peasants were not evicted from the land, but the local officers have flouted that order and backed the jotedar to evict Mags? Secondly . . .

Mr. Speaker: I am not going to allow.

Shri Dasaratha Deb: It is a very important question, Sir. Secondly, was it also a fact that none of the eleven refugee families who were reported to have purchased the land from the jotedar was present when the incident took place and the reported murdered person was one of those who had been hired by the jotedar to drive the Mag tenants out of the field? May I know if any person from the jotedar's side has so far been arrested and if not why not?

Shri G. B. Pant: All these are covered by the statement I have laid on the Table.

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12.26 hrs.

STATEMENT RE: SITUATION IN LAOS

Shri G. B. Pant: May I make the statement on behalf of the Prime Minister?

Mr. Speaker: Yes.

Shri G. B. Pant: After severe fighting in Vientiane, there appears to be now some lull and the forces of General Phoumi Nosavan appear to be in control of the Vientiane. We have received information that the embassy personnel is safe. Some of the women and children of the embassy personnel managed to leave Vientiane and reach Bangkok. A party of them who were flown out from Bangkok reached Delhi on Saturday, 17th December, 1960. Our embassy in Bangkok has been authorised to give the evacuees any assistance that may be necessary.

12.27 hrs.

ACQUIRED TERRITORIES (MERGER) BILL AND CONSTITUTION (NINTH AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the following motions moved by the Prime Minister on the 19th December, namely;

"That the Bill to provide for the merger into the States of Assam, Punjab and West Bengal of certain territories acquired in pursuance of the agreements entered into between the Governments of India and Pakistan and for matters connected therewith, be taken into consideration."

"That the Bill further to amend the Constitution of India to give effect to the transfer of certain territories to Pakistan in pursuance of the agreements entered into between the Governments of India and Pakistan, be taken into consideration."

Out of 7 hours allotted for the consideration stage, 4 hours and 50 minutes have been taken. Balance will be 2 hours and 10 minutes.

Shri Braj Raj Singh (Firozabad): The time may be extended. All those who want to speak may not get a chance if the time is only 7 hours.

Shri Khadilkar (Ahmednagar): There is very little in clause by clause consideration.

Mr. Speaker: We have allotted 3 hours for clause by clause consideration.

Shri Khadilkar: 2 hours will be enough for that.

Mr. Speaker: All right. No hon. Member need take part in the third reading. I will put it to the House.

Shri Khadilkar: Yes.